

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.219
CP 38 of 2020

Proceedings under Section 73(4) of Co. Act, 2013

IN THE MATTER OF:

Chandrakant Laxmanbhai Kaklotkar
V/s
Chiccem Healthcare Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dheeraj Garg, Adv.
For the Respondent : Mr. Abhishek Chhajed, PCS

ORDER

A leave note is received from the side of Ld. Counsel for respondent. Such type of leave note will not be taken on record. It is composite application for Court-1 & 2. Reason given for adjournment is not satisfactory.

Heard Ld. Counsel for the applicant. Later on Ld. PCS for the respondent appeared and argued the matter. He is directed to file reply affidavit today itself.

Order is reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)